

Mr. Speaker: Next question.

Shri Sham Lal Saraf: I want to know..

Mr. Speaker: Order, order. Next question.

Charging of Unauthorised Fees from Students

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 *833. { **Shri Surendra Pal Singh:**
 { **Shri A. K. Gopalan:**
 { **Shri P. Kunhan:**
 { **Shri Wadiwa:**

Will the Minister of Education be pleased to state:

(a) whether his attention has been drawn to a report published in Hindustan Times, dated 21st August, 1962 under the headline "Students charged unauthorised fees";

(b) if so, whether Government have considered the report; and

(c) the steps proposed to be taken in the matter?

The Minister of Education (Dr. K. L. Shrimali): (a) and (b). Yes, Sir.

(c) In so far as colleges are concerned, the matter lies within the competence of the Delhi University.

A few complaints have been received against certain schools and these are being investigated by the Delhi Administration. Suitable action will be taken in the matter if the allegations are found to be correct.

Shri Surendra Pal Singh: Is it not a fact that this malpractice of charging unauthorised fees is mainly due to the fact that there is a great shortage of schools and colleges in the Capital, and the students, at the time of their admission, accept to pay such fees, more or less under duress?

Dr. K. L. Shrimali: Whatever the reasons may be, the schools and colleges are expected to abide by the rules laid down by the Government and the University.

Shrimati Savitri Nigam: May I know what action is going to be taken about such complaints which have been received from various States?

Dr. K. L. Shrimali: The reported institutions are liable to be removed from the grant-in-aid list.

Shri Surendra Pal Singh: Since the charging of unauthorised fees is illegal and against the Government order, may I know if the money thus collected is actually deposited in the funds of the institution, or does it go into the pockets of the teachers or the members of the managing committee?

Mr. Speaker: It would be difficult for the Minister to say.

Dr. K. L. Shrimali: The fees go to the authorities who collect the fees.

3 **Gauhati Refinery**

*834. **Shri P. C. Borooah:** Will the Minister of Mines and Fuel be pleased to state:

(a) whether the Rumanian experts working at the Gauhati Refinery are proposed to be withdrawn;

(b) if so, how many such experts are at work there; and

(c) when they are to be withdrawn?

The Parliamentary Secretary to the Minister of Mines and Fuel (Shri Thimmaiah): (a) Yes, Sir.

(b) 41 Experts at present.

(c) Progressively by the middle of 1963.

Shri P. C. Borooah: May I know how many Indians have so far been trained by the Rumanians, and whether it is considered that they will be able to work the plant satisfactorily without the help of the Rumanians?

The Minister of Mines and Fuel (Shri K. D. Malaviya): The exact number of Indians trained is not here, but we have taken all measures to see that by the end or middle of 1963, when only half a dozen Rumanians will be left, the rest of the work will be handled by the Indians satisfactorily.